

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 3759

TO BE ANSWERED ON MARCH 18, 2021

DELHI LAND POOLING POLICY

NO. 3759. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the status of Delhi Land Pooling Policy in P1 zone;**
- (b) whether all the villages in P1 zone including Khera Kalan have been notified urban and as development area;**
- (c) if so, the details thereof and if not, the reasons therefor along with the time by which the process is likely to be completed;**
- (d) whether the Union Government has taken up the matter with the Government of NCT Delhi (GNCTD) and other agencies to expedite the process so that construction can be started for the benefit of thousands of people waiting the affordable housing under this policy; and**
- (e) if so, the details and outcome thereof?**

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE

MINISTRY OF HOUSING AND URBAN AFFAIRS

(HARDEEP SINGH PURI)

(a) to (e) Delhi Development Authority (DDA) has informed that 13 out of 14 villages in P-1 zone have been declared as 'Urban' including Khera Kalan. DDA has taken up the matter with the Government of National Capital Territory of Delhi (GNCTD) for declaring the remaining village as 'Urban' and all 14 villages as 'Development Area'. DDA has informed that portal for participation in land policy for P-1 zone will be opened after notification of all 14 villages falling in this zone as 'Urban' and 'Development Area'.
